

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 11 of 2020

IN THE MATTER OF:

Kundan Care Products Ltd.

...Appellant

Versus

Mr. Surya Kanta Satapathy & Ors.

...Respondents

Present:

For Appellant : Ms. Harimohana N. Advocate

For 1st Respondent: Mr. Abhijeet Sinha, Mr. Sudeep Vijayan, Advocates

For 2nd Respondent : Mr. K. Dutta, Mr. Jeevan B. Panda, Ms. Shalini Sati Prasad and Ms. Mehar Tandon, Advocates

O R D E R

13.01.2020 The learned counsel for the Appellant has brought nothing on record to suggest that the plan approved by the 'Committee of Creditors', as passed by the impugned order dated 25th November, 2019, is against any of the provision of Section 61(3) of the 'I&B Code'.

Learned counsel for the Appellant will address as to how this Appellate Tribunal will interfere if more amount, if any, is offered by the Appellant after the approval of the plan of the Respondent by the 'Committee of Creditors' in absence of any ground under Section 61(3) of the 'I&B Code'.

Post the case 'for Admission (Fresh Case)' on **16th January, 2020** along with '*Company Appeal (AT) (Insolvency) No. 1271 of 2019*'.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

/ns/sk